

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE

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**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 226**

TO BE ANSWERED ON TUESDAY THE 20th JULY 2021/29 ASHADHA, 1943 (SAKA)

**“Resolution of cases under Vivad se Vishwas Scheme”**

**226. SHRI B. LINGAIAH YADAV:**

“Will the Minister of FINANCE be pleased to state: -

- (a) whether Government have managed to resolve nearly 30 per cent of the pending direct tax disputes under the Vivad se Vishwas (VsV) scheme, but only about 10.07 per cent of the disputed tax amount has been settled, clearly suggesting that large players chose to stay away and attributed the collection, the intent of the scheme was the settlement of disputes; and
- (b) if so, the details thereof and progress made, as on date?

**ANSWER**

MINISTER OF STATE IN THE MINISTER OF FINANCE

**(SHRI PANKAJ CHOUDHARY)**

Answer (a) & (b)

Yes Sir, the government has resolved significant number of pending direct tax disputes with the taxpayers under Vivad se Vishwas Scheme, 2020. A total number of 5,10,491 tax disputes were pending as on the eligibility date. Under the Scheme, 1,32,353 declarations were received which relate to 1,46,701 pending disputes (Including cross appeals). Thus, the declarations received under the Scheme cover around 28.73% of pending tax disputes. The details and progress made are as under:

<b>Number of Disputes Addressed</b>	<b>Count of Form-1 Filed</b>	<b>Disputed Tax (as per Declaration filed) (Rs. Crore)</b>
<b>A</b>	<b>B</b>	<b>C</b>
<b>1,46,701</b>	<b>1,32,353</b>	<b>99,756</b>

The primary objective of the Scheme as provided in the short title therein is ‘to provide for resolution of disputed tax and for matters connected therewith or incidental thereto’.

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